



**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**C.P./100/96/2020  
R.A./100/90/2018  
M.A.2573/2018  
O.A.2359/2014**

New Delhi, this 1<sup>st</sup> day of October, 2020

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Ms. Aradhana Johri, Member (A)**

Jashwant Singh  
S/o Late Shri Mange Ram  
R/o 206/24, Near Siksha Bharti School  
Viswakarma, Mandir, Ram Nagsar Colony,  
Rohtak-Pin124001 ....Applicant

(Through Shri R.K. Sharma, Advocate)

## Versus

1. Shri Satyanarayan Jalan,  
The Chairman,  
Delhi Transport Corporation  
8<sup>th</sup> Floor, Delhi Secretariat,  
I.P. Estate, New Delhi
2. Shri Anup Kumar Gupta,  
The Depot Manager,  
Delhi Transport Corporation  
Rohini Depot - I,  
Pin – 110085

(Through Ms. Ruchira Gupta, Advocate)



## ORDER (Oral)

**Justice L. Narasimha Reddy, Chairman**

The applicant filed OA No.2359/2014 claiming the relief, post retirement. Earlier to that, extensive litigation ensued. The OA was disposed of on 18.12.2017 with a direction to the respondents to verify the correctness or otherwise of the pension being paid to the applicant. Reference was made to the paragraph in the recommendations of the V Central Pay Commission (CPC). The order was subsequently reviewed on 12.10.2018 deleting the paragraph from the report of the V CPC. This CP is filed alleging that the respondents did not implement the order passed in the O.A. The applicant contends that he was not being paid correct amount of pension.

2. Respondents have filed a compliance affidavit on 22.09.2020. According to them, the pension record of the applicant was verified, after receipt of notice in the contempt case and as of now, he is being paid monthly pension of



Rs.10,029/- and the same is in accordance with the law, and as per the recommendations of VII CPC.

3. We heard Sh. R. K. Sharma, learned counsel for applicant and Ms. Ruchira Gupta, learned counsel for respondents.

4. The only direction issued in the OA was to verify the claim of the applicant as regards the accuracy of the pension. Though, reference was made in the order in OA to the paragraph in the report of V CPC, that was deleted in the review. Therefore, the only direction, which remained in the OA, is to verify the correctness of pension.

5. In para 6 of the compliance affidavit, the respondents have furnished the break-up of the pension of the applicant which is as under:

Basic pension	:	Rs. 9,252/-
Commutation of pension	:	Rs. 8,456/-
DA rate of the basic pension	:	Rs. 1,573/-
Total monthly pension at present	:	Rs.10,029/-



6. We find that there is no lapse on the part of the respondents. The CP is closed. We hope that the applicant would hereafter spare the respondents of any further litigation.

**(Aradhana Johri)**  
**Member (A)**

**(Justice L. Narasimha Reddy)**  
**Chairman**

/Dkm/Sd/Mbt/Dsn